

- Conservation of rare and threatened species of wildlife and unique habitats of great biological significance through implementation of special programmes like Project Tiger, Project Elephant, etc.
- Large scale afforestation/reforestation under Central and State Government schemes.
- Encouraging wood substitution and promoting fuel saving devices to reduce consumption of wood.
- Extending agro-forestry and integrated wastelands development programmes over non-forest area to reduce pressure on the natural forests.
- Implementation of Joint Forest Management with the involvement of village communities and voluntary agencies in protection and regeneration of forests.

	1	2	3	4	5
22. Tamil Nadu			17715	17726	18,838.00
23. Tripura			5325	5538	3,847.09
24. Uttar Pradesh			33844	33961	36,151.55
25. West Bengal			8394	8186	7,054.00
26. Andaman & Nicobar Island			7624	7624	2,929.00
27. Chandigarh			8	5	1.94
28. Dadra & Nagar Haveli			205	206	203.08
29. Delhi			22	22	42.00
30. Lakshadweep			-	-	-
31. Pondicherry			-	-	-
<b>Total</b>			<b>640122</b>	<b>640107</b>	<b>414916.165</b>

### STATEMENT

(Area: Sq. km.)

S. No.	Name of the State/UT	Total Forest Cover for the period		Reserved Forest for the period
		1985-87	1989-91	
1	2	3	4	5
1.	Andhra Pradesh	47911	47256	50,075.29
2.	Arunachal Pradesh	68763	68661	15,321.35
3.	Assam	26058	24508	17,927.81
4.	Bihar	26934	26587	5,051.00
5.	Goa (including Daman and Diu)	1300	1250	651.976
6.	Gujarat	11670	12044	13,763.88
7.	Haryana	563	513	229.47
8.	Himachal Pradesh	13377	12502	1,896.00
9.	Jammu & Kashmir	20424	20443	20,173.74
10.	Karnataka	32100	32343	28,610.53
11.	Kerala	10149	10336	9,152.11
12.	Madhya Pradesh	133191	135396	80,976.01
13.	Maharashtra	44058	43859	42,722.00
14.	Manipur	17885	17621	1,463.00
15.	Meghalaya	15690	15769	980.63
16.	Mizoram	18178	18697	7,127.00
17.	Nagaland	14356	14348	8,625.00
18.	Orissa	47137	47145	26,107.61
19.	Punjab	1151	1343	43.36
20.	Rajasthan	12966	13099	12,301.74
21.	Sikkim	3124	3119	2,650.00

### Fishing Harbour

1496. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Kerala has submitted any proposal for setting up of a Fishing Harbour at Ponnani in Kerala;

(b) if so, the details thereof; and

(c) the response of the Government thereto and the time by which the same is likely to be approved?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c) The project proposal received from the State Government for Rs. 916.00 lakhs was examined and the State Government have been requested to carryout model studies and to prepare a Techno-Economic Feasibility Report to ensure the technical soundness and economic viability of the project. The revised report is awaited from the State Government.

[Translation]

### Bhopal Gas Tragedy

1497. SHRI SUSHIL CHANDRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of cases of Bhopal gas tragedy in which the Welfare Commissioner, Bhopal rejected the representations submitted for revising the category of compensation during the last three years;

(b) whether as per the judgement of the Supreme Court the rejected cases would be revived;

(c) whether the Welfare Commissioner, Bhopal has displayed the list of such cases on the notice board;

(d) if so, the date thereof;

(e) whether some compensation cases were brought under the purview of 'Lok Adalats';

(f) if so, the number thereof and the reasons therefor;

(g) the basis on which the cases of compensation were referred to the 'Lok Adalats'; and

(h) whether the cases disposed of by the 'Lok Adalats' would be set aside because the 'Lok Adalat' system did not contain the provision of appeal?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) 300

(b) Yes Sir.

(c) and (d) Yes Sir, on 25.05.1996

(e) to (g) Yes Sir, 49,299 claim cases were decided in the Lok Adalats. The cases were taken up for expeditious disposal of claims.

(h) No Sir. Claimants feeling aggrieved can go in appeal as per provisions of law and some such cases have also been decided by the Appellate Courts.

[English]

#### Railway Over-Bridge in Kerala

1498. SHRI RAMESH CHENNITHALA :  
SHRI KODIKUNNIL SURESH :

Will the Minister of RAILWAYS be pleased to state:

(a) the name and number of railway over-bridges under construction in the State of Kerala.

(b) the total cost of construction of these railway over-bridges.

(c) whether Government are planning to construct more railway overbridges in the current year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Six. Three on cost sharing basis and three on 'deposit' terms as under

#### Costs sharing basis

(i) At Tellicherry in lieu of Level Crossing No. 229 at Km. 732/9-10 on Shoranur-Mangalore section.

(ii) Between Wadakkancheri and Mulagunnathukavu in lieu of level crossing Nos. 13 and 15 at Km. 17/16-17 and 20/6-7 on Shorannur-Mangalore section.

(iii) On Wellington Road NH No. 47-A connection Wellington Island and Cochin Bye-pass of NH No. 47-A.

#### 'Deposit' terms

(i) & (ii) Two Road Over Bridges at Km. 94/12-13 between Kalamassery and Idappalli stations on Shoranur-Ernakulam section.

(iii) Road over bridge at Km. 40/5-6 between Ollur and Pudukkad station on Shoranur-Cochin Harbour Terminus section.

(b) Rs. 1816.20 lakhs.

(c) Yes, Sir.

(d) Construction of Road Under Bridge in lieu of level crossing No. 561 at Km. 179/13-14 between Varkala and Akathumuri stations has been included in Railway Budget 1996-97.

#### Unauthorised Entrance in Reserved Coaches

1499. DR KRUPASINDHU BHOI : Will the Minister of RAILWAYS be pleased to state :

(a) whether passengers force their entry into the reserved compartments between Kanpur and Gaya; and

(b) if so, the steps taken/proposed to be taken to check unauthorised entry and ticketless travelling on the above line?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Some complaints of unauthorised passengers entering into Sleeper Class coaches between Gaya and Kanpur have come to notice.

(b) Apart from taking follow up action on specific complaints, surprise checks are organised frequently by commercial and vigilance departments in close concert with RPF and GRP to apprehend persons travelling without proper authority. Action is taken against such people under provisions of Railways Act. Checks have been intensified in trains running between Kanpur and Gaya

[Translation]

#### Recruitment in Paramilitary Forces

1500. PROF. RASA SINGH RAWAT : Will the Minister of HOME AFFAIRS be pleased to state the criteria laid down by the Government for recruitment of the Jawans and Officers in various Paramilitary Forces so as to give due representation to all the categories of people and to all the States so as to maintain a balance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Direct recruitment of officers in the Para Military Forces is made through All India Competitive Examinations.

Recruitment of Jawans in Central Para Military Forces is also made on All India basis. The annual vacancies are allotted to each State/UT on the basis of